

**THE HIGH COURT OF MADHYA PRADESH**

**W.P. No.7350/2020 (PIL)**

**(Munni Bee and another Vs. Union of India and others)**

**Through Video Conferencing : Jabalpur, Dated : 21.4.2020:**

Shri Naman Nagrath, Senior Advocate with Shri Jubin Prasad, Advocate for the petitioners.

Shri P. K. Kaurav, Advocate General with Shri A. Rajeshwar Rao, Advocate for the respondent/State.

Heard learned counsel for the parties.

In this writ petition filed as Public Interest Litigation prayer has been made to issue a writ in the nature of certiorari quashing the orders dated 23.3.2020 (Annexure P-1) passed by the Respondent No.2 and order dated 24.3.2020 (Annexure P-2) passed by Respondent No.3, whereby a decision has been taken by the State Government to convert the Bhopal Memorial Hospital & Research Centre (for short "the BMHRC") super specialty hospital into a hospital for exclusive treatment of COVID-19 patients and shutting all of its other medical services and treatment for the victims of the Bhopal Gas disaster.

A reply has been filed by the State Government through e-mail, wherein it has been stated that the aforesaid circulars have already been withdrawn and, therefore, to that extent this petition has rendered infructuous.

However, Shri Naman Nagrath, learned Senior Counsel pointed out that during this period seven Bhopal Gas victims have died which leads to an apprehension that they may also have been suffering from Corona Virus but it could not be ascertained because no COVID-19 test was conducted on them. Accordingly, a prayer was made that the State Government be directed to make

an arrangement that the patients of Bhopal Gas tragedy who are coming to BMHRC for treatment and are also quite vulnerable to COVID-19 disease, therefore, they must be checked up for Corona Virus disease as well.

Learned Advocate General assures the Court that necessary instructions shall be issued to the Administration and Doctors of BMHRC, Bhopal to carry out the test for Corona disease as well to all the patients of Bhopal Gas victims who come for treatment to their hospital.

In view of the aforesaid, no further action is required to be taken. The petition stands disposed of.

(Ajay Kumar Mittal)  
Chief Justice

(Vijay Kumar Shukla)  
Judge

Anchal